An Act further to amend the Constitution (Scheduled Castes) Order, 1950 and
the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.

Be it enacted by Parliament in the Seventy-third Year of the Republic of India as
follows:—

1. This Act may be called the Constitution (Scheduled Castes and Scheduled Tribes)
Orders (Second Amendment) Act, 2022.
2. In this Act, unless the context otherwise requires,—

(a) "Scheduled Castes Order" means the Constitution (Scheduled Castes) Order, 1950;  

(b) "Scheduled Tribes Order" means the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.

3. The Scheduled Castes Order is hereby amended in the manner and to the extent specified in the First Schedule.

4. The Scheduled Tribes Order is hereby amended in the manner and to the extent specified in the Second Schedule.
THE FIRST SCHEDULE

(See section 3)

In the Constitution (Scheduled Castes) Order, 1950 (C.O. 19), in the Schedule, in PART XVIII.—Uttar Pradesh, in entry 36, for the words "Mirzapur and Sonbhadra", the words "Mirzapur, Sonbhadra, Sant Kabir Nagar, Kushinagar, Chandauli and Bhadohi" shall be substituted.
THE SECOND SCHEDULE

(See section 4)

In the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967 (C.O. 78), in the Schedule, in entry 6, for the words "Mirzapur and Sonbhadra", the words "Mirzapur, Sonbhadra, Sant Kabir Nagar, Kushinagar, Chandauli and Bhadohi" shall be substituted.

DR. REETA VASISHTA,
Secretary to the Govt. of India.